

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

C.P.114 (ND)/2017

IN THE MATTER OF:

Heng Zhang & Anr.
Vs.

.... Applicant/petitioner

Huiyuda Technology India Pvt. Ltd.& Ors.

.... Respondents

Order under Section 241(1)-242(4) of the Companies Act

Order delivered on 15.09.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Shri R. VARADHARAJAN,
Hon'ble Member(Judicial)

For the Applicant/petitioner : Mr. Ranaranjit Singh, Mr. Ravish Singh,
Mr. Venamra Mahaseth, Ms. Varuna Thakur
Advocates

For the Respondent : Mr. U.K. Singhal, Adv.
Mr. Akshit Gupta, Ms. Neha Lakhwara, C.S.

ORDER

Learned Counsel for the parties have placed on record a copy of the settlement deed and the last instalment as per settlement is required to be paid by the respondent to the petitioner within 45 days from the date of settlement, which would be 27th October, 2017.

List the matter on 27th October, 2017. The respondent is expected to make payment of final instalment on that day.

— Sd —

(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

8 — Sd —

(R. VARADHARAJAN)
MEMBER(JUDICIAL)

15.09.2017
V. Sethi